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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(OS) 1093/2011

ANITA KUMARI GUPTA ..... Plaintiff

Through: Mr. Sunil Mehta & Mr. Ishan Roy  
Choudhary, Advocates.

versus

VED BHUSHAN & OTHERS ..... Defendants

Through: Mr. Sanjeev Mahajan, Advocate.

**CORAM:**  
**HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA**

**ORDER**

% **10.01.2024**

1. The present matter is at the stage of final arguments.
2. At joint consent of the counsels for the parties, the matter was listed on 16.04.2024.
3. After the date was given and item No. 11 was taken, the plaintiff/Anita Kumari Gupta, who had joined through video conferencing, abused the Court by saying that "*How Could Item No. 11 Be Taken Before Item No. 10*" and also saying that "*Ye Saali Kya Kar Rahi Hai, What The F.... is Going On In This Court*".
4. Such aforesaid derogatory remarks made by the plaintiff/Anita Kumari Gupta to denigrate the Court are patently contemptuous and show the complete disregard to the dignity of the Court, despite the fact that the counsels representing respective parties were present and had agreed to the date given i.e., 16.04.2024 for final arguments.



5. Keeping in view such derogatory remarks lowering the dignity of the Court, the *Suo Moto* Contempt is taken.
6. Accordingly, the Show-Cause Notice is issued to the plaintiff/Anita Kumari Gupta, who is stated to be, at present, living in Sydney, Australia, as to why she be not punished under the Contempt of Courts Act, 1971.
7. The plaintiff is directed to appear before this Court in person on the next date of hearing i.e., 16.04.2024.
8. The FRRO, Delhi is also directed to impound the Passport/VISA on arrival of the plaintiff/Anita Kumari Gupta in case, she comes to India before the date fixed for hearing and she be not permitted to leave the country without the direction of this Court.
9. Learned counsel for the plaintiff has undertaken to convey this Order to his party.
10. The High Commission of India at Canberra, Australia is also directed to communicate this Order to the plaintiff/Anita Kumari Gupta, who is stated to be living at present in Sydney, Australia, through Consulate General of India, Sydney, Australia.
11. List for final arguments on 16.04.2024.

**NEENA BANSAL KRISHNA, J**

**JANUARY 10, 2024**  
*S.Sharma*